

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.395/98

Friday, this the 13th day of March, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

NR Anil Kumar,  
Asanvila Puthen Veedu,  
Elamkulam, Sreekaryam,  
Thiruvananthapuram-17. - Applicant

By Advocate Mr G Sasidharan Chempazhanthiyil

Vs

1. Assistant Superintendent of Post Offices,  
Thiruvananthapuram Central Sub Division,  
Thiruvananthapuram - 33.
2. Chief Postmaster General,  
Kerala Circle,  
Thiruvananthapuram. - Respondents

By Advocate Mr MHJ David J, ACGSC

The application having been heard on 13.3.98, the Tribunal on the same day delivered the following:

O R D E R

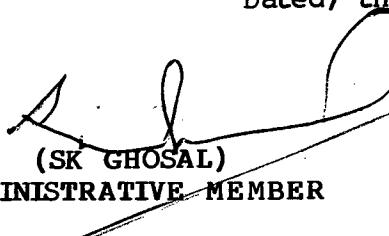
HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

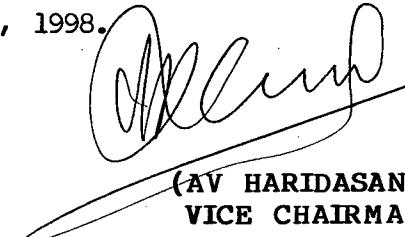
The applicant is an aspirant for selection and appointment to the post of Extra Departmental Delivery Agent, Aliyad. He has filed this application praying for a declaration that he is also entitled to be considered for the selection to the post, though his name is not sponsored by the Employment Exchange.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents would consider the candidature of applicant also for selection and appointment to the post of EDDA, Aliyad.

3. In view of what is stated above, we dispose of this application with a direction to the respondents to consider the candidature of applicant also valid for selection and appointment to the post of Extra Departmental Delivery Agent, Aliyad and the interview scheduled to be held on 17.3.98 or any deferred date, though his name may not be sponsored by the Employment Exchange. No costs.

Dated, the 13th March, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AV HARIDASAN)  
VICE CHAIRMAN

trs/13398